

THE DEPUTY MINISTER IN THE
 MINISTRY OF EXTERNAL AFFAIRS
 (SHRI SURENDRA PAL SINGH) : (a)
 Government has seen Ambassador Keating's
 speech in Calcutta on 8th September, 1969
 while addressing the Indo-American Society.

(b) and (c). It is the Government's view
 that the general trend of Ambassador Keat-
 ing's speeches does not indicate interference
 in the internal affairs of this country. The
 specific statement referred to in part (a) of
 the Question appears to be in the nature of
 a general comment. In the circumstances,
 Government have not considered it necessary
 to lodge a protest.

**औद्योगिक लाइसेंसों, आयात लाइसेंसों तथा
 निर्यात लाइसेंसों के साप्ताहिक समा-
 चारों का हिन्दी में प्रकाशन**

2599. श्री मोलहू प्रसाद : क्या बंदेशिक
 व्यापार मंत्री 20 अगस्त, 1969 के अतारंकित
 प्रश्न संख्या 4141 के उत्तर के सम्बन्ध में यह
 बताने की कृपा करेंगे कि :

(क) "औद्योगिक लाइसेंसों, आयात लाइ-
 सेंसों और निर्यात लाइसेंसों के साप्ताहिक
 बुलेटिन" के हिन्दी संस्करण को प्रकाशित न
 किये जाने के क्या कारण हैं; और

(ख) इसका हिन्दी संस्करण प्रकाशित
 किये जाने लिए क्या कार्यवाही की जा रही है ?

बंदेशिक व्यापार मंत्रालय में उप-मंत्री
 (श्री चौधरी राम सेवक) : (क) और (ख).
 साप्ताहिक बुलेटिन में दिये जाने वाले आयात
 तथा निर्यात लाइसेंसों के आकड़े संगणकों द्वारा
 तैयार किए जाते हैं जिसमें केवल अंग्रेजी के ही
 अक्षर हैं। इनके आंकड़ों का हिन्दी अनुवाद
 करने में समय लगेगा और इसके परिणामस्वरूप
 साप्ताहिक बुलेटिन के हिन्दी संस्करण के प्रका-
 शन में विलम्ब होगा जिससे इसका कोई उपयोग
 न रहेगा।

साप्ताहिक बुलेटिन एक स्वयं वित्तपोषक
 प्रायोजना है और ऐसा अनुभव किया जाता है

कि प्रकाशन में विलम्ब होने के कारण बुलेटिन
 का हिन्दी संस्करण वित्तीय दृष्टि से समर्थ नहीं
 है। तथापि यह मामला विचाराधीन है।

विलासिता की वस्तुओं के लिए आयात लाइसेंस

2600. श्री अ० दीपा : क्या बंदेशिक
 व्यापार मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या सरकार ने विलासित की वस्तुओं
 के आयात के लिए लाइसेंस जारी करने के बारे
 में कोई प्रतिबन्ध लगाये हैं;

(ख) यदि हां, तो ये प्रतिबन्ध कब से
 लागू हुए तथा उनका आधार क्या है; और

(ग) मैसर्स चमन लाल ओवरसीज (प्राई-
 वेट) लिमिटेड को अमरीका के लिए दिये गये
 आयात लाइसेंस को रद्द करने के क्या कारण
 हैं ?

बंदेशिक व्यापार मंत्रालय में उप-मंत्री
 (श्री चौधरी राम सेवक) : (क) और (ख).
 विलासिता की वस्तुओं के वाणिज्यिक आयात
 को कई वर्षों से अनुमति नहीं है। टूरिस्ट
 होटलों को किरयाने, क्राकरी तथा विशेष जुड़-
 नारों (फिफिंग) की कतिपय वस्तुओं के आयात
 की अनुमति है। सुस्थापित आयातकों क्लबों
 आदि को विदेशी शराब की थोड़ी सी मात्रा के
 आयात की अनुमति दी जाती है।

(ग) लाइसेंस के व्यौरों के अभाव में अपे-
 क्षित जानकारी देना कठिन है।

12 hrs.

CALLING ATTENTION TO
 MATTER OF URGENT
 PUBLIC IMPORTANCE

REPORTED HUNGER STRIKE BY CHIEF
 MINISTER OF WEST BENGAL

SHRI JYOTIRMOY BASU (Diamond
 Harbour): In regard to the calling-attention-
 notice, I rise on a point of order under rule

[Shri Jyotirmoy Basu]

376. Under article 250 of the Indian Constitution...

SHRI S. K. TAPURIAH (Pali) : Do they believe in the Constitution ?

SHRI JYOTIRMOY BASU : Well, I do.

SHRI S. K. TAPURIAH : They want to wreck it.

SHRI JYOTIRMOY BASU : Under article 250 of the Constitution, I personally feel that this House is not entitled to discuss the matter as tabled under this calling-attention-notice. It is purely a matter concerning the State Government...

SOME HON. MEMBERS : No.

SHRI JYOTIRMOY BASU : Law and order is a State subject. It will be trespassing on the rights of the State legislatures and the State Governments if we allow this to be discussed here.

SHRI PILOO MODY (Godhra) : Let us trespass.

SHRI H. N. MUKERJEE (Calcutta North East) : I was only waiting for Shri Atal Bihari Vajpayee to read out the notice...

SHRI ATAL BIHARI VAJPAYEE (Balrampur) : I have not been permitted to read it out yet.

SHRI H. N. MUKERJEE : But since you have permitted me, I want to point out that this calling-attention-notice suffers from a basic disability. My point is founded upon the unequivocal constitutional imperative in regard to the federal structure of our Union and States. Article 245 to 263 delineate how the relations between the Union and the States will be regulated, and they refer also to very special circumstances in which the Centre can come into the picture. There is the Union List, the State List and the Concurrent List, and public order in regard to which so many references are made in this calling-attention-notice, is a State subject; we are quite accustomed to the kind of thing which happens to be said if a calling-attention-notice of this sort is

brought up here. I feel that the matter of public order is being impinged upon by Parliament having to discuss this matter. My feeling is that whatever undesirable incidents might have happened in a particular part of our country, they represent the growing pains of a newly emerging social development, and Parliament should show a sense of proportion and propriety. In this case, the Chief Minister of a State has taken recourse to Gandhian self-purificatory methods. In regard to that, if any discussion in this House is going to subvert the relationship of coordination which ought to exist and which this Parliament has got to uphold, between the Centre and the States, then that would be a most undesirable thing. Therefore, this matter, having reference to the question of public order, is not one which comes within the ambit of this House, and I feel that it would be extremely undesirable politically as well as constitutionally to have a discussion of the nature which is bound to ensue from this kind of notice being admitted and answered here by Government. That is why I object to this, and serious basic fundamental points are in jeopardy, and, therefore, you should rule this out of order, even if initially you happen to have admitted it.

SHRI INDRAJIT GUPTA (Alipore) : May I know why in your wisdom you have admitted it? It is exclusively a State matter. The Chief Minister of West Bengal has not written to the Governor or to the Government of India, that there is anything wrong there. So, why is it admitted here?

SHRI P. RAMAMURTI (Madurai) : I would like to make it clear that if the House wants a discussion on certain things that are happening in Bengal, I am not going to oppose it. As a matter of fact, I am not afraid of any discussion. I know what sort of things are going to be said during the course of this calling-attention-notice...

SHRI PILOO MODY : He is anticipating the thing.

SHRI P. RAMAMURTI : Is a calling-attention-notice the type of method by

means of which this question is going to be raised here? After all, certain parties are going to be dragged in, and you are going to allow questions against a particular party without giving opportunity...

SOME HON. MEMBERS : How does he know ?

SHRI P. RAMAMURTI : I am foreseeing it. I know it. Can my hon. friend give me a guarantee that no such question will be asked? Therefore, I hope you will give me an opportunity also to participate in any discussion that may be held; I for my part will not have any objection whatsoever. But I know that so much thing will be there, and that is why I say that this calling-attention-notice is a very unfair thing. You can do what you please.

SHRI JYOTIRMOY BASU : The verdict of the people in the recent by-election in which the Education Minister Shri Satyapriya Ray has been returned has revealed the vote of the people. Therefore, there is no basis at all for raising this here...

MR. SPEAKER : The hon. Member has already had his say. I am not going to allow a debate on it now.

SHRI S. M. BANERJEE (Kanpur) : Yesterday, when you gave instructions in this House that a calling-attention-notice on the fast of Mr. Ajoy Kumar Mukerjee, the Chief Minister of West Bengal might come, because you said in your wisdom that such a calling-attention-notice had been admitted in the other House. There are so many instances when calling-attention-notices have been admitted in the other House, but this House is governed by the wisdom of this House and your wisdom.....

SHRI S. K. TAPURIAH : Is he questioning your wisdom ?

SHRI S. M. BANERJEE : If you would kindly read the content of the notice, you will find that it seeks to call the attention of the Minister of Home Affairs to the reported hunger strike by the Chief Minister of West Bengal in protest against the widespread violence and lawlessness in West Bengal. That is not throughout the country

but only in West Bengal. Whatever is happening in Ahmedabad or in Chandigarh or anywhere else is not attracted here but only what is happening in a particular State, namely West Bengal. This relates to the Chief Minister of a particular State. He is still the Chief Minister of that State, and there is a State Government there. If you are going to allow this to be raised here, then, any hunger strike by any person will be a subject-matter of discussion in this House. Whatever is happening in West Bengal, if there is going to be a discussion here on a motion, let it be welcomed, but it should not be in the form of a calling attention notice. Otherwise, we shall be bidding goodbye to all our conventions in this House (*Interruption*).

SOME HON. MEMBERS rose—

SHRI SURENDRANATH DWIVEDI (Kendrapara) : The point of order raised by Shri H. N. Mukerjee has no validity. If actually this calling attention notice had related to any failure of the administration of West Bengal, then necessarily we could not discuss it here in this way. But this only refers to the fasting which is against some lawlessness. The fasting itself is aimed against the lawlessness and violence. That is the information that is sought through this notice.

Yesterday you stated that the matter of fasting by other persons has been discussed in this House through calling attention notices. This is a notice of that nature. Therefore, I think it is perfectly in order. You have permitted it and the member concerned should be allowed to put the question.

SHRI SAMAR GUHA (Contai) : On a point of order.

MR. SPEAKER : No. His leader has already spoken.

SHRI E. K. NAYANAR (Palghat) : On a point of order.

MR. SPEAKER : Let him please sit down. When their leaders have spoken, why should they insist on the floor now to say the same thing?

SHRI E. K. NAYANAR : This is another argument. This is about lawlessness in the State of West Bengal. My point of order is under art. 356. I would like to know from the Home Minister whether he has received any report about lawlessness in the State from the Governor. Without that, this cannot be discuss here (*Interruptions* .

SHRI BAL RAJ MADHOK (South Delhi) : Will you allow a few members to hold the House to ransom? Is this the way?

SHRI SAMAR GUHA : Will you not allow me to raise my point of order?

MR. SPEAKER : No.

SHRI PILOO MODY : We have done enough propaganda. Let us proceed with the business.

MR. SPEAKER : Yesterday this was admitted in the other place. (*Interruptions*) The question is not just of fasting. If it were purely one of fasting, I would not have allowed it. But as I observed yesterday, certain consequences flow from it...

SHRI H. N. MUKERJEE : This relates to public order.

MR. SPEAKER : If a person who is in charge of law and order himself goes on fast, we must know whether there is any danger to law and order or not. I expect a simple answer from the Home Minister—no debate, no preambles, no introductions—whether it is purely a purification fast or certain law and order questions are involved or not. If there is going to be a question of law and order involved—a simple fast does not mean anything; we will never allow that to be discussed—and when the Chief Minister goes on fast, it is an unusual thing. He goes on a fast on the question of law and order which is his own concern. We must know about it.

श्री अटल बिहारी वाजपेयी (बलरामपुर) ;
अध्यक्ष महोदय, मैं अविलम्बनीय लोकमहत्व
के निम्न-लिखित विषय की और गृह-कार्य मंत्री
का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि

वह इस बारे में एक वक्तव्य दें :

“पश्चिमी बंगाल में व्यापक हिंसा और
अव्यवस्था के विरोध में पश्चिमी बंगाल
के मुख्य मंत्री द्वारा भूखहड़ताल तथा
तत्संबंधी उपद्रवों के ससाचार।”

THE MINISTER OF HOME AFFAIRS
(**SHRI Y. B. CHAWAN**) : Mr. Speaker, Sir, according to information received from the Government of West Bengal, in pursuance of the announced programme, 31 persons of the Bangala Congress, including 5 ladies, and headed by Shri Ajoy Mukherjee, the Chief Minister of West Bengal, began their fast on December 1, 1969 at the Curzon Park in Calcutta. Similar fasting by about 1,500 persons is reported to have been undertaken in 100 other centres in the State. In Calcutta, at about mid-day on the first, some persons tried to create disturbance near the pandal erected in Curzon Park. The police threw them back and a protective cordon was placed all around the pandal. Strong police arrangements continue and no incidents have been reported from any other centres. The State Government have further reported that the programme of relay fasting will continue for an indefinite period. According to a leaflet circulated by the Bangla Congress, “their movement is not directed against any particular party; nor against the Uulted Front, or the United Front Government, but against disorder and lawlessness, political violence and inter-party clashes.”

The step taken by the Chief Minister is indicative of his deep concern over the deteriorating law and order situation in the State. The Prime Minister had invited him for discussion in the matter. Naturally when the Chief Minister met the Prime Minister the other day, the Prime Minister shared Chief Minister's concern. The Chief Minister apprised the Prime Minister of his resolve to undertake the fast, to rouse the conscience of the people and to deter those responsible for lawlessness, to whatever sections they may belong. The Chief Minister hoped that the fast undertaken by him and such a large number of persons would focus public attention on this question and help to create the right atmosphere.

SHRI JYOTIRMOY BASU : I have a point of order.

MR. SPEAKER : I have allowed him. How can there be a point of order now? I had heard all the points of order and then given my ruling. I have already allowed it.

SHRI JYOTIRMOY BASU : I have a point of order under rule 41 (7). It says that a question shall not relate to a matter which is not primarily the concern of the Government of India. How can you allow this question contravening this rule?

MR. SPEAKER : I have already allowed this Calling Attention.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, इस सदन में हम सारे देश की समस्याओं पर चर्चा करते आये हैं, परन्तु यह बड़े आश्चर्य की बात है कि हमारे मित्र पश्चिमी बंगाल पर चर्चा का विरोध करते हैं। उन्होंने अहमदाबाद की घटनाओं पर चर्चा की मांग की थी। क्या अहमदाबाद देश में है और पश्चिमी बंगाल देश से बाहर चला गया। ... (व्यवधान) ... पश्चिमी बंगाल अभी तक भारत का भाग है। शायद कुछ लोगों का प्रयत्न हो कि पश्चिमी बंगाल को देश से बाहर ले जाया जाये, मगर उन के मन्सूवे कभी पूरे नहीं होंगे दिये जायेंगे। ... (व्यवधान) ... एक बड़ी विचित्र परिस्थिति पैदा हो गई है। एक प्रदेश के मुख्य मंत्री... .. (व्यवधान)

अध्यक्ष महोदय : माननीय सदस्य मेहरबानी करके बैठ जायें।

श्री हुकम चन्द कछवाय (उज्जैन) : अध्यक्ष महोदय, आप इन लोगों को नियंत्रित कीजिए, वरना हम इन से निपटने के लिए तैयार हैं। ... (व्यवधान) ...

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, पश्चिमी बंगाल का मामला यहां उठाने का

विरोध किया जा रहा है, इस का अर्थ एक ही है कि जो लोग इस का विरोध करते हैं, वे अपने पाप पर पर्दा डालना चाहते हैं। ... (व्यवधान) ...

SHRI P. RAMAMURTI : We are prepared to discuss it; let there be a proper discussion. Who wants to cover what?... (Interruptions).

श्री अटल बिहारी वाजपेयी : यह बड़ी विचित्र है कि हमारे मित्र चर्चा के लिए तो तैयार हैं, लेकिन ध्यानाकर्षण प्रस्ताव के लिए तैयार नहीं हैं। जिस विषय पर चर्चा हो सकती है, उस हर ध्यानाकर्षण प्रस्ताव भी आ सकता है।

सदन के अधिकार बिल्कुल स्पष्ट हैं। पश्चिमी बंगाल में एक विचित्र परिस्थिति पैदा हो गई है। किसी प्रदेश का मुख्य मंत्री अपने ही प्रदेश में व्याप्त अराजकता और हिंसा के खिलाफ अनशन करे, यह हमारे लोकतंत्र के इतिहास में एक असाधारण बात है। ... (व्यवधान) ...

श्री सत्य नारायण सिंह (वाराणसी) : वह पुराना कांग्रेसी है। ... व्यवधान ...

श्री ओम प्रकाश त्यागी (मुरादाबाद) : अध्यक्ष महोदय, इन माननीय सदस्य को चुप कराइये।

श्री अटल बिहारी वाजपेयी : गृह मंत्री महोदय ने अपने वक्तव्य में बंगाल कांग्रेस द्वारा प्रकाशित एक वक्तव्य का हवाला किया है। मैं बंगला कांग्रेस द्वारा प्रकाशित एक डाकुमेंट का हवाला देना चाहता हूँ। मैं गृह मंत्री महोदय से यह जानना चाहता हूँ कि क्या उन्हें इस डाकुमेंट में दिये गये तथ्यों के बारे में जानकारी है या नहीं।

[श्री अटल बिहारी वाजपेयी]

बंगला कांग्रेस द्वारा प्रकाशित इस दस्तावेज़ के अनुसार फ़रबरी अन्त से लेकर 4 अक्टूबर तक पश्चिमी बंगाल में 378 हत्याएँ हुई हैं... (श्ववधान)... जिनमें से 200 हत्याएँ राजनीतिक थीं। ... (व्यवधान)... जो व्यक्ति घायल हुए, उनकी संख्या 673 है। उस दस्तावेज़ के अनुसार पुलिस को 292 शिकायतों की गई, लेकिन पुलिस ने कोई कार्यवाही नहीं की। ... (श्ववधान)...

अकेले चौबीस परगना जिले में अदालत ने पुलिस के खिलाफ 202 स्ट्रिक्चर्ज पास किये। 3 पुलिस वालों पर जुमाने भी हुए। एक हजार से अधिक मामले वापिस ले लिये गये। उस दस्तावेज़ के अनुसार अगस्त तक 367 घेराव हुए, 551 हड़तालें हुईं और 73 तालाबन्दियाँ हुईं, जिस से 61, 59, 787 घंटे नष्ट हुए।

एक घटना और है, जिसका सदन को नोट लेना होगा। अलीपुर की अदालत में कुछ लोगों को फांसी की सज़ा सुनाई गई, तो अदालत में नारे लगे और जज को काम नहीं करने दिया गया। पश्चिमी बंगाल में जो लोग सरकार को चला रहे हैं, ये उनके द्वारा प्रकाश में लाए गए तथ्य हैं। मैं गृह मंत्री महोदय से यह जानना चाहता हूँ कि क्या वह पश्चिमी बंगाल की स्थिति के सम्बन्ध में एक विस्तृत वयक्तव्य देने के लिए तैयार हैं, जिससे इस सदन और देश को विश्वास में लिया जा सके कि पश्चिमी बंगाल में क्या हो रहा है।

हम ने देश में संविधान की रक्षा की शपथ ली है। पश्चिमी बंगाल के राज्यपाल महोदय ने भी यह शपथ ली है कि पश्चिमी बंगाल में संविधान का संरक्षण किया जायेगा और कानून के अनुसार शासन चलेगा। मैं जानना चाहता हूँ कि गृह मंत्री या केन्द्रीय सरकार ने पश्चिमी बंगाल के राज्यपाल से

कोई रिपोर्ट मांगी है। संविधान के अनुसार सरकार राज्यपाल से रिपोर्ट मांग सकती है। अगर उन से रिपोर्ट नहीं मांगी गई है, तो उस का क्या कारण है और क्या गृह मंत्री महोदय उन से इस तरह की रिपोर्ट मांगने के लिए तैयार हैं ?

हरियाणा में राज्यपाल ने वहाँ की सरकार इसलिए बर्खास्त कर दी कि वहाँ "आयाराम" और "गयाराम" हो रहा था और उन का तर्क यह था कि उससे लोकतंत्र के लिए खतरा पैदा हो रहा था। स्वयं पश्चिमी बंगाल के राज्यपाल ने इस लिए सरकार बर्खास्त कर दी कि वह सरकार राज्यपाल द्वारा सुझाई गई तिथि पर विधान सभा की बैठक बुलाने के लिए तैयार नहीं थी। हम जानना चाहते हैं कि पश्चिमी बंगाल के राज्यपाल इस मामले में क्या कर रहे हैं।

सवाल यह है कि क्या केन्द्रीय सरकार इस सारी परिस्थिति को मुक दर्शक बन कर देखती रहेगी। पश्चिमी बंगाल में जो कुछ हो रहा है, उससे देश की सुरक्षा, अखंडता और विधि तथा कानून के राज्य के लिए संकट पैदा हो रहा है। वहाँ राजनीतिक हत्याएँ हो रही हैं, मजदूरों के क्षेत्र में विरोधियों का सफाया करने की नीति अपनाई जा रही है, पुलिस के बल पर एक पार्टी का शासन कायम करने की कोशिश हो रही है।

अभी वहाँ जो उप चुनाव हुआ, मेरे मित्र उस में विजय की बातें कर रहे हैं। हम जम्मू में एक उप चुनाव जीते हैं। ... (श्ववधान)...

श्री सत्य नारायण सिंह : आप ने जम्मू में हिन्दु-मुस्लिम दंगे करवाये थे।

श्री अटल बिहारी वाजपेयी : श्री पश्चिमी बंगाल में इन लोगों ने जगतदल में हिन्दु-मुस्लिम दंगे कराये हैं। मगर उस चुनाव के बारे में

SHRI P. RAMAMURTI : That is what I object to. You are allowing this Member...*(Interruptions)*

MR. SPEAKER : Please ask that hon. Member not to interfere from there like that.

श्री अटल बिहारी वाजपेयी : पश्चिमी बंगाल में इन्दिरा जी की कांग्रेस के नेता, श्री सिद्धार्थ शंकर राय, ने कहा है कि उस चुनाव में पुलिस वाले अपने गले में लाल रुमाल बांध कर पोलिंग स्टेशन पर मौजूद थे ।
(व्यवधान)

SHRI H. N. MUKERJEE : He has said something about not permitting references which were undesirable or unwarranted. Is this the way one functions? Are we to expect from the Chair this kind of thing being allowed? You told us you would not permit any unwarrantable references, and likewise he is going on continuously making parliementarily unwarrantable references.

श्री अटल बिहारी वाजपेयी : क्या मैं यह नहीं कह सकता है कि चुनाव को प्रभावित करने के लिए पुलिस वालों को गले में लाल रुमाल बांधवा कर पोलिंग स्टेशन पर ले जाया गया? क्या गृह मन्त्री महोदय इस को कान्ट्रा-डिक्ट कर सकते हैं? *(व्यवधान)*

SHRI H. N. MUKERJEE : Are you allowing these things to go on record? Is this how the country is going to be told about it? It is unparliamentary. *(Interruption)*, On a point of order. I want your ruling, Sir, Mr. Vajpayee is making observations which go against the spirit of what you said; that you would not permit such things. I want you to go into the record and see. Would you permit this sort of thing to be publicised to the country? That is entirely out of order. *(Interruption)* I want you to examine the record. Does it accord with what you said earlier that you would not allow references which would be unwarrantable? Please examine the record. *(Interruptions)*. I am a stranger to *zabhartasti*.

SHRI ATAL BIHARI VAJPAYEE : But not your opponents in West Bengal.

अध्यक्ष महोदय, चुनाव देश में निष्पक्ष हों और ठीक तरह से हों यह केन्द्र की जिम्मेदारी है और अगर किसी चुनाव में पुलिस का उपयोग किया जाता है—यह मैं अपने किसी कार्यकर्ता का वक्तव्य नहीं दे रहा हूँ, इन्दिरा जी की कांग्रेस के लेजिस्लेटर के जो नेता हैं उनका वक्तव्य दे रहा हूँ, अगर गृह मन्त्री चाहें तो इस का खंडन कर सकते हैं लेकिन पश्चिमी बंगाल में जो परिस्थिति पैदा हो गई है, मैं फिर अपने सवाल को दोहराना चाहता हूँ, गृह मन्त्री महोदय उस के बारे में एक बिस्तृत वक्तव्य दें और राज्य-पाल महोदय से रिपोर्ट मांगे। क्या वह इस के लिए तैयार हैं? राज्यपाल महोदय की रिपोर्ट आने के बाद उसे सदन की मेज पर रखें।

SHRI Y. B. CHAVAN : As far as situation in West Bengal is concerned, it is one which always causes concern in the mind of everybody here. But at the same time, we have to go into this matter carefully. The Chief Minister himself has taken cognizance of the situation there and is trying to deal with it politically because the main problem is the atmosphere that is created there and for that, he is preparing the people for a certain action.

AN HON. MEMBER : What is that action?

SHRI Y. B. CHAVAN : I think it is much better you ask the Chief Minister about it. His effort seems to be to go in that direction. There are two alternatives open to the Chief Minister. One is the constitutional, administrative action which he can take as Chief Minister in a legal way. The other is political action. He has chosen the political method. I think he needs our support and sympathy.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मेरे सवालों का क्या हुआ? मैंने दो बातें

[श्री अटल बिहारी वाजपेयी]

कही थीं कि क्या यह मन्त्री महोदय पश्चिमी बंगाल की स्थिति के बारे में एक विस्तृत वक्तव्य देंगे और क्या राज्यपाल से कहेंगे कि वह अपनी रिपोर्ट भेजें।

SHRI Y. B. CHAVAN : We have not asked for any report from the Governor nor do we propose to do that. It is not the intention that we should discuss a matter which is their exclusive preserve. I do not propose to discuss the matter in the House.

SHRI HEM BARUA (Mangalai) : Whatever the opponents of the calling attention notice may say, the fact remains that the situation of law and order in West Bengal has deteriorated. During the last few months, there have been as many as 300 political murders. I would not have liked Mr. Ajay Mukherjee to undertake a fast. I would have liked him to allow the administrative machinery to operate Mr. Ajoy Mukherjee, who is on fast, made a statement saying that the police has been immobilised in West Bengal, whereas his Deputy Chief Minister has been making statements accusing Mr. Ajay Mukerjee for undertaking the fast. (Interruptions).

SHRI SAMAR GUHA : The C. P. I. passed a resolution in Delhi the other day... (Interruptions).

SHRI H. N. MUKERJEE : Who is this man who acts like a lunatic every day... (interruptions)

SHRI BAL RAJ MADHOK : Sir, Shri Mukerjee has called another member a lunatic. Is it parliamentary ?

SHRI ATAL BIHARI VAJPAYEE : It is unparliamentary and he should withdraw that expression... (interruptions)

SHRI H. N. MUKERJEE : I do not mind withdrawing that expression.

SHRI HEM BARUA : Here is a Chief Minister who is undertaking a fast to rouse the conscience of the world and to draw the attention of the world to the deteriorating law and order situation in the State. He has stated that the police has been

immobilised in West Bengal whereas the Deputy Chief Minister has accused the Chief Minister and some of his colleagues of vandalism and that sort of thing. Whatever that may be, this shows that West Bengal is heading towards civil strife. May I know whether the government has taken note of this particular aspect of the matter ? Secondly, before Shri Ajoy Mukerjee undertook his fast, he came down to Delhi and met some of the leaders of the Union Government here. May I know whether he made any report to our leaders here about the deteriorating situation in West Bengal or not ?

SHRI Y. B. CHAVAN : This was certainly taken note of by the Government of India and that is why the Prime Minister asked the Chief Minister to come here for discussion. I made a reference in my statement to the discussion that the Prime Minister had with the Chief Minister.

SHRI RANJEET SINGH (Khallabadi) : On the 19th of November the Chief Minister of West Bengal said some very significant words, namely, "there is no civilised government in West Bengal". This is the statement that the Chief Minister has made. At the same time, he adds "there is no precedent or parallel for this state of affairs in the civilised world". So, according to the Chief Minister this is the situation in West Bengal. Under these circumstances, how can the Central Government shut its eyes and sleep over the situation as if nothing has happened ? Then, the Home Minister himself stated the Chief Minister needs the sympathy of the whole country because he is dealing with the situation in a political way. I would like to know what the Home Minister himself is doing, or the Central Government itself is doing, to help the Chief Minister. They can very actively help the Chief Minister by exposing the uncivilised elements of West Bengal, some of whom hold the House to ransom over here... (interruptions)

SHRI BAL RAJ MADHOK : Perhaps, these are the people about whom Shri Ajoy Mukerjee has mentioned.. (interruptions)

SHRI SURENDRANATH DWIVEDY : Sir, I hope we will not create situations in

this House where ultimately you will have to undertake a fast like the Chief Minister of West Bengal.

MR. SPEAKER : It is not proper to say that some members hold the House to ransom. He should withdraw those remarks.

SHRI RANJEET SINGH : I withdraw it like Shri Mukerjee had withdrawn his remark.

SHRI JYOTIRMOY BASU : That party has disgraced the whole country by killing the minorities, which has been exposed before the whole world.

SHRI RANJEET SINGH : It was all the top Congress leaders, now with the ruling Congress Party, who said that it was high time that Shri Ajoy Mukherji broke his unholy wedlock ; he is keeping a whole harem of disloyal wives...*(Interruption)*

SHRI PILOO MODY : Living in sin !

SHRI RANJEET SINGH : If they permit, I will ask a specific question...*(Interruption)*

MR. SPEAKER : You have said enough about the faithful husband.

SHRI RANJEET SINGH : Would the Home Minister at least do something...*(Interruption)*

MR. SPEAKER : I am not allowing you. You have asked your question.

SHRI RANJEET SINGH : I have not asked a question, but if you think that I have, let him answer whatever question you think I have asked.

SHRI Y. B. CHAVAN : Unfortunately, the hon. Member has not asked any question. He has only made certain remarks.

SHRI PILOO MODY : Are you contradicting the Speaker who has said that he has asked the question...*(Interruption)?*

SHRI Y. B. CHAVAN : He quoted some statements of the Chief Minister of West Bengal to the effect that the West Bengal Government is uncivilised. My difficulty is that the Chief Minister

continues to be head of such a government. But what more help can we give ? We can only wish Shri Ajoy Mukherji well. It is not the intention of this Government to take any precipitate action.

SHRI S. KUNDU (Balasore) : After the 1967 general elections a new situation has cropped up in Indian politics. One of the peculiar situations today is that satyagraha is offered by a section who is in charge of authority against the authority. Previously, satyagraha was offered by those who were not in authority to protest against certain measures. Sometimes it is very difficult to understand it, but when a Chief Minister of a State has alleged in different words that a section of his ministry was abusing authority, it is quite possible that under the peculiar circumstances the Chief Minister had no other go but to resort to this sort of a hunger strike.

SHRI PILOO MODY : He has become a prisoner of his own folly.

SHRI S. KUNDU : Whether it may be, time alone will prove who is right and who is wrong.

SHRI JYOTIRMOY BASU : Go to the people.

SHRI S. KUNDU : Yes; who will go to the people. This is the House of the People.

SHRI SAMAR GUHA : We will go to the people, not to the police.

SHRI S. KUNDU : The Chief Minister has resorted to launching a mass hunger strike to arouse conscience against the deteriorating law and order situation in West Bengal as stated by the Home Minister. It is a fact—some people may not agree with it—that the law and order situation in West Bengal is deteriorating fast. Almost all the United Front parties, including the Right CPI—I do not know where is Shri Banerjee the SSP, the Forward Bloc and the SUC in the worst terms have condemned the activity of the Left CPI. If I am right, the Right CPI in a resolution said that Shri Jyoti Basu was indulging in police gangsterism. I fail to understand what sort of

West Bengal C.M. (C.A.)

[Shri S. Kundu]

Communism it is when a poor worker of another Communist Party. It is something very difficult to understand.

SHRI INDRAJIT GUPTA : Only a question can be asked. What is this general lecture ?

MR. SPEAKER : No introduction, no preamble, no observation; ask a straight question.

SHRI S. KUNDU : The question, therefore, is that we, the PSP, have said categorically that we do not want to get into these unprincipled politics.

MR. SPEAKER : I am not concerned with what SSP says. What is your question ? Please come out with your question.

SHRI S. KUNDU : I would like to know from the Home Minister under these circumstances whether he will advise the Governor to see that the West Bengal Assembly is summoned quickly where the present deteriorating law and order situation can be discussed.

SHRI P. RAMAMURTI : It is meeting in a month.

SHRI S. KUNDU : My second question is the Home Minister should call for a report from the Home Minister of West Bengal and the Chief Minister. A resolution has been passed by the Right Communist Party that Mr. Jyoti Basu has been indulging in some sort of police gangsterism.

Then about the law and order situation at about the place where the hunger strike took place. It is alleged that stones have been thrown and the meeting has been disturbed and some abusive slogans have been raised there in the Curzon Park and some insult has been done to the Chief Minister, whether a report has been called for by the Home Minister? If he has not called for it, will he call for it now ?

SHRI Y. B. CHAVAN : The only question he has asked me is whether we will advise the Governor to summon the Assembly. We do not propose to do it because the Governor has no right of the Chief Minister and I am sure, the Chief

Minister if he has felt so, will certainly advise the Governor to call the Assembly.

SHRI SURENDRANATH DWIVEDY : The other question is whether they have made any inquiry about the police gangsterism.

SHRI M. L. SONDHI (New Delhi) : Clerks in New Delhi are also on hunger strike and the Home Minister sheds no tears for them (*Interruption*). It is a very important matter, Sir.

12.48 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE. COMMUNAL SITUATION IN THE COUNTRY

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to lay on the Table a statement regarding communal situation in the country. [*Placed in Library. See No. LT—2192/69.*]

NAVAL CEREMONIAL CONDITIONS OF SERVICE AND MISCELLANEOUS (AMENDMENT) REGULATIONS, 1969

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : On behalf of Shri Swaran Singh I beg to lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1969 (Hindi and English versions) published in Notification No. S.R.O. 271 in Gazette of India dated the 9th September, 1969, under section 185 of the Navy Act, 1957. [*Placed in Library. See No. LT—2193, 69.*]

PAPERS UNDER COMPANIES ACT, 1966

THE MINISTER OF FOREIGN TRADE (SHRI B. R. BHAGAT) : I beg to lay on the Table a copy of each of the following papers under sub-section (1) of section 619A of the Companies Act, 1966 :—

- (1) Review by the Government on the working of the Export Credit and Guarantee Corporation Limited, Bombay, for the period 1st January, 1968 to 31st December, 1968.